

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3250 of 2021**

Basant Kumar Nayak **Petitioner**
Versus
The State of Jharkhand through A.C.B.
... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Birendra Burman, Advocate
For the A.C.B. : Ms. Priya Shrestha, Spl. P.P.

03/17.04.2021 Heard Mr. Birendra Burman, learned counsel for the petitioner and Ms. Priya Shrestha, learned Spl. P.P. for the A.C.B.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with A.C.B. Ranchi P.S. Case No. 01/2021.

It has been alleged that the petitioner who was posted as a clerk in the Regional Education Office, Khunti had demanded an illegal gratification of Rs. 14,000/- from the complainant in the name of Regional Education Officer, Khunti for accepting the explanation submitted by the complainant.

The petitioner as stated above was posted as a clerk in the Regional Education Office, Khunti. The petitioner is in custody since 13.01.2021.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Spl. Judge, Anti Corruption Bureau, Ranchi in connection with A.C.B. Ranchi P.S. Case No. 01/2021.

(R. Mukhopadhyay, J.)